

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2400
ANSWERED ON FRIDAY, THE 9TH MARCH, 2018/
PHALGUNA 18, 1939 (SAKA)**

PARTICIPATION OF WOMEN

QUESTION

2400. SHRIMATI RANJANBEN BHATT:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether domestic companies have failed in increasing the participation of women and if so, the details thereof;
- (b) whether the Government proposes to take any steps to increase the participation of women in domestic companies;
- (c) if so, the details thereof and the time by which it is likely to be done; and
- (d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)
(श्री पी. पी. चौधरी)**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (d):- Under section 149 of Companies Act, 2013 (the Act) read with the corresponding rules, every listed company and prescribed class of companies are required to appoint at least one woman director. Section 172 of the Act lays down punishment for non-appointment of woman director by the company. As on 21.12.2017, Registrar of Companies have filed prosecutions against 202 non-compliant public unlisted companies.

Securities and Exchange Board of India (SEBI) under the Department of Economic Affairs also mandates appointment of at least one woman director on the board of listed companies under SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. As on 31.12.2017, 1664 out of 1728 active companies listed on National Stock Exchange and 3945 out of 4107 active companies listed on Bombay Stock Exchange have appointed women directors.
